COURT NO.5

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 13029/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

([TO BE TAKEN UP AT 2:00 P.M.]...IN RE: COMMISSION FOR AIR QUALITY MANAGEMENT (CAQM) (AIR POLLUTION) AND IN RE: IMPLEMENTATION OF SOLID WASTE MANAGEMENT RULES, 2016 1) I.A. Nos. 87637, 87638 AND 91082/2020 (APPLICATIONS FOR IMPLEADMENT, DIRECTION AND PERMISSION TO FILE ADDITIONAL DOCUMENTS) NAME OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST: MR. HARISH N. SALVE, SR. ADVOCATE (A.C.) MS. APARAJITA SINGH, SR. ADVOCATE (A.C.) MR. A.D.N. RAO, SR. ADVOCATE (A.C.) MR. SIDDHARTHA CHOWDHURY, ADVOCATE (A.C.) MR. G.S. MAKKER, MR. AMRISH KUMAR, MR. M.K. MARORIA MR. SANJAY KR. VISEN, MR. SUDEEP KUMAR, MR. KARAN SHARMA, MR. SANDEEP KR. JHA MR. JYOTI MENDIRATTA, MR. RAHUL KHURANA, MR. SATYA MITRA ADVOCATES)

WITH W.P.(C) No. 1135/2020

(IA NO. 165191/2021 - APPLICATION FOR PERMISSION
IA NO. 150881/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA NO. 161557/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA NO. 34132/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA NO. 159208/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA NO. 98165/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA NO. 161436/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA NO. 20006/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA NO. 42924/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA NO. 100093/2020 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 159244/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA NO. 166624/2021 - APPROPRIATE ORDERS/DIRECTIONS
IA NO. 166297/2021 - CLARIFICATION/DIRECTION
IA NO. 20879/2022 - CLARIFICATION/DIRECTION
IA NO. 164567/2021 - CLARIFICATION/DIRECTION
IA NO. 163242/2021 - CLARIFICATION/DIRECTION
IA NO. 146739/2022 - CLARIFICATION/DIRECTION
IA NO. 15637/2022 - DISCHARGE OF ADVOCATE ON RECORD
IA NO. 232074/2023 - EARLY HEARING APPLICATION
IA NO. 149458/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 152069/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA NO. 161450/2021 - EXEMPTION FROM FILING O.T.
IA NO. 121689/2020 - EXEMPTION FROM FILING O.T.
IA NO. 166305/2021 - INTERVENTION APPLICATION
IA NO. 149457/2021 - INTERVENTION APPLICATION
IA NO. 161445/2021 - INTERVENTION APPLICATION
IA NO. 153451/2021 - INTERVENTION APPLICATION

IA No. 260275/2024 - INTERVENTION APPLICATION IA No. 161435/2021 - INTERVENTION APPLICATION IA No. 20004/2022 - INTERVENTION APPLICATION IA No. 152068/2021 - INTERVENTION APPLICATION IA No. 160572/2021 - INTERVENTION APPLICATION IA No. 146827/2022 - INTERVENTION APPLICATION IA No. 151957/2021 - INTERVENTION APPLICATION IA No. 160519/2021 - INTERVENTION APPLICATION IA No. 163237/2021 - INTERVENTION APPLICATION IA No. 13899/2022 - INTERVENTION APPLICATION IA No. 162945/2021 - INTERVENTION APPLICATION IA No. 67217/2022 - INTERVENTION APPLICATION IA No. 159241/2021 - INTERVENTION/IMPLEADMENT IA No. 34131/2022 - INTERVENTION/IMPLEADMENT IA No. 159206/2021 - INTERVENTION/IMPLEADMENT IA No. 121685/2020 - INTERVENTION/IMPLEADMENT IA No. 150968/2021 - INTERVENTION/IMPLEADMENT IA No. 165236/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES) T.P.(C) No. 3280/2024 (IA No. 280838/2024 - STAY APPLICATION) Date : 19-12-2024 These petitions were called on for hearing today. CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH Ms. Aparajita Singh, Sr. Adv. (Amicus Curiae) Mr. A.D.N. Rao, Sr.Adv. (Amicus Curiae) Mr. Siddhartha Chowdhury, Adv. (Amicus Curiae) Ms. Shibani Ghosh, Adv. Mr. Ishank Ranjan, Adv. Mr. Aditya N.Prasad, Adv./Court Commissioner (Co-ordinator) Mr. Manan Verma, Adv./Court Commissioner Mr. Pratyush Jain, Adv. / Court Commissioner Mr. Aditya Bharat Manubarwala, Adv./ **Court Commissioner** Mr. Abhinav Aggarwal, Adv. / Court Commissioner Ms. Manisha Chava, Adv. / Court Commissioner Ms. Srishti Mishra, Adv./Court Commissioner Mr. Mohit Siwach, Adv. / Court Commissioner Mr. Abhishek Budhiraja, Adv. / Court Commissioner Mr. Pranav Dhawan, Adv. / Court Commissioner For the parties: Ms. Aishwarya Bhati, A.S.G. Mr. Archana Pathak Dave, A.S.G. Mr. Wasim Quadri, Sr. Adv.

Mrs. Ruchi Kohli, Sr. Adv. Ms. Swarupama Chaturvedi, Sr. Adv. Mr. Kanu Agrawal, Adv. Mr. Gurmeet Singh Makker, AOR Mr. Madhav Sinhal, Adv. Mr. Rajat Nair, Adv. Mr. Arind Kumar Sharma, AOR Ms. Suhasini Sen, Adv. Mr. Navanjay Mahapatra, Adv. Mr. Mukesh Kumar Maroria, AOR Mrs. Suhasini Sen, Adv. Mr. Rajesh Kr. Singh, Adv. Mr. Subhranshu Padhi, Adv. Mr. S S Rebello, Adv. Mr. Jagdish Chandra Solanki, Adv. Mr. Gaurang Bhushan, Adv. Mr. Raghav Sharma, Adv. Ms. Alka Agarwal, Adv. Mr. Raj Bahadur Yadav, AOR Mr. Bhuvan Kapoor, Adv. Mr. Varun Chugh, Adv. Mr. Krishna Kant Dubey, Adv. Ms. Indira Bhakar, Adv. Mr. Shreekant Neelappa Terdal, AOR Ms. Sweksha, Adv. Dr. N. Visakamurthy, AOR Dr. Menaka Guruswamy, Sr. Adv. Mr. S. Wasim A Quadri, Sr. Adv. Mr. Praveen Swarup, AOR Mr. Ajay Bansal, Adv. Mr. Ravi Kumar, Adv. Mr. Gaurava Yadava, Adv. Mr. Ansul Sharma, Adv. Ms. Mohini Kumari, Adv. Mr. Shadan Farasat, Sr. Adv. Ms. Jyoti Mendiratta, AOR Ms. Ananya Basudha, Adv. Mr. Prannv Dhawan, Adv. Ms. Natasha Maheshwari, Adv. Mr. Shadan Farasat, Sr. Adv. Ms. Sanchita Ain, AOR Ms. Natasha Maheshwari, Adv. Mr. Prannv Dhawan, Adv. Mr. Gopal Sankaranarayanan, Sr. Adv. Mr. Talha Abdul Rahman, AOR Ms. Rupali Samuel, Adv. Mr. M Shaz Khan, Adv. Mr. Rafid Akhter, Adv. Mr. Sudhanshu Tewari, Adv.

Mr. Faizan Ahmad, Adv. Mr. Pradyut Kashyap, Adv. Mr. Tushar Srivastava, Adv. Mr. Pranav Sachdeva, AOR Mr. Jatin Bhardwaj, Adv. Mr. S S Madhavan, Adv. Mr. Abhay Nair, Adv. Mr. Rohit Ram, Adv. Mr. Lokesh Sinhal, Sr. A.A.G. Mr. B.k. Satija, A.A.G. Mr. Akshay Amritanshu, AOR Mr. Rahul Khurana, Adv. Ms. Himanshi Shakya, Adv. Mr. Nikunj Gupta, Adv. Ms. Drishti Saraf, Adv. Ms. Pragya Upadhyay, Adv. Ms. Swati Mishra, Adv. Ms. Aakanksha, Adv. Mr. Lokesh Sinhal, Sr. A.A.G. Mr. Nikunj Gupta, Adv. Ms. Himanshi Shakya, Adv. Mr. Rahul Khurana, AOR Mr. Gurminder Singh, AG, Sr. Adv. Mr. Rahul Mehra, Sr. Adv. Mr. Prashant Manchanda, A.A.G. Mr. Vivek Jain, D.A.G. Mr. Karan Sharma, AOR Applicant-in-person Petitioner-in-person Mr. Meenesh Dubey, Adv. Mr. Nikhil Jain, AOR Ms. Divya Jain, Adv. Mr. P. K. Jain, AOR Mr. Ramesh Babu M. R., AOR Mr. Rajesh Kumar Chaurasia, AOR Mr. Nishe Rajen Shonker, AOR Mrs. Anu K Joy, Adv. Mr. Alim Anvar, Adv. Mr. Radha Shyam Jena, AOR

Mr. Pradeep Kumar Bakshi, AOR Mr. Ashok Mathur, AOR Mr. V. K. Verma, AOR Mr. Ajit Pudussery, AOR Mrs. Bina Gupta, AOR Mr. Rakesh K. Sharma, AOR Ms. Sujeeta Srivastava, AOR Mr. Anil Kumar Jha, AOR Mr. Mukesh K. Giri, AOR Parekh & Co., AOR M/S. Mr. Sudhir Mendiratta, AOR Mrs. Anil Katiyar, AOR Mr. Hardeep Singh Anand, AOR Mr. Sandeep Narain, AOR Mr. Sushil Kumar Singh, AOR Mrs. Rani Chhabra, AOR Mr. G. Prakash, AOR Mr. Alok Gupta, AOR Ms. Nandini Gidwaney, AOR Mr. Shri Narain, AOR Mr. Umesh Kumar Khaitan, AOR Mr. K. R. Sasiprabhu, AOR Mrs. K. Sarada Devi, AOR Mr. Sanjay Kumar Visen, AOR Ms. Shalini Kaul, AOR Ms. Manjula Gupta, AOR

Mr. T. V. Ratnam, AOR Mr. Balaji Srinivasan, AOR Mrs. Priya Puri, AOR M/S. Khaitan & Co., AOR Mr. S. S. Shroff, AOR Mr. Sushil Kumar Jain, AOR Mr. Rajiv Ranjan Dwivedi, AOR Mr. Ravindra Bana, AOR Mr. Surya Kant, AOR Mrs. B. Sunita Rao, AOR Mr. Aniruddha Deshmukh, AOR Mr. Sarvam Ritam Khare, AOR Mr. Kushagra Sharma, Adv. Mr. Anuj Agarwal, Adv. Mr. R. P. Gupta, AOR Mr. P. Parmeswaran, AOR Mr. Abhishek, AOR Mr. Pramod Dayal, AOR Mr. Satya Mitra, AOR M/S. M. V. Kini & Associates, AOR Mr. Mohit D. Ram, AOR Mr. Rakesh Kumar-i, AOR Mr. Parijat Sinha, AOR M/S. Saharya & Co., AOR Mr. Pavan Kumar, AOR M/S. S. Narain & Co., AOR Mr. Chirag M. Shroff, AOR

Mr. Ejaz Maqbool, AOR Mr. Prashant Kumar, AOR Mr. Mahesh Agarwal, Adv. Mr. E. C. Agrawala, AOR Ms. Hemantika Wahi, AOR Ms. Binu Tamta, AOR Ms. Nupur Kumar, AOR Mr. B.K. Satija, A.A.G. Mr. Samar Vijay Singh, AOR Ms. Sabarni Som, Adv. Mr. Fateh Singh, Adv. Mr. Amitabh Ranjan, Adv. Mr. Abhishek Kumar Suman, Adv. Mr. Nepal Singh, Adv. Dr. Sukhdev Sharma, Adv. Ms. Ruchi Kohli, Sr. Adv. Ms. Srishti Mishra, Adv. Mr. Sumeet Mishra, Adv. Mr. R. C. Kohli, AOR Ms. Pritha Srikumar Iyer, AOR Mr. Satya Mitra, AOR Mr. Deepayan Mandal, AOR Mr. Ravindra S. Garia, AOR Mr. Guntur Pramod Kumar, AOR Mr. Arunabha Ganguli, Adv. Mr. Dhruv Yadav, Adv. Mr. Keshav Singh, Adv. Ms. Srishti Agnihotri, AOR Mr. Utkarsh Sharma, AOR Ms. Surabhi Sanchita, AOR Mr. Vinod Sharma, AOR

Mr. Debojit Borkakati, AOR

Mr. Aakarshan Aditya, AOR Mr. Vinodh Kanna B., AOR Mr. Prasanna S., AOR Ms. Shalu Sharma, AOR Mr. Sahil Tagotra, AOR Mr. Sujay Jain, Adv. Mr. Zubin Dash, Adv. Mr. Akhil Anand, AOR Mrs. Prerna Dhall, Adv. Mr. Piyush Yadav, Adv. Ms. Akansha Singh, Adv. Mr. Gopinath Mr, Adv. Mr. Prashant Singh, AOR Mr. M.A.chaudhary, Adv. Mr. Aravindh S., AOR Mr. Aman Gautam, Adv. Mr. Nitin Saluja, AOR Mr. Vivek Gupta, AOR Mr. Vinay Garg, AOR Mr. Praveen, Adv. Dr. Ram Sankar, Adv. Mrs. Harini Ramsankar, Adv. Mrs. Usha Prabakaran, Adv. Mr. Maheswaran Prabakaran, Adv. Mr. G Anandan, Adv. Mr. B Sasikumar, Adv. For M/S. Ram Sankar & Co, AOR Mr. Mahfooz Ahsan Nazki, AOR Ms. Misha Rohatgi, AOR Mr. Sandeep Singh, AOR Ms. Mithu Jain, AOR Ms. Asha Gopalan Nair, AOR

Mr. Shariq Ahmed, Adv. M/S. Ahmadi Law Offices, AOR Mr. Akash Vashistha, Adv. Mr. Rishi Sehgal, AOR Mr. Midhun Aggarwal, Adv. Ms. Vaishnavi, Adv. Mr. Amrish Kumar, AOR Ms. Surbhi Mehta, AOR Mr. Shovan Mishra, AOR Ms. G. Indira, AOR Mr. Sagar Roy, Adv. Ms. Anki Kashyap, Adv. Mr. Bikash Chandra, Adv. Mr. Santosh Kumar, Adv. Mr. Kaushal Kishore, Adv. Mr. meghraj Singh, Adv. Mr. Nepal Singh, Adv. Ms. Priyanka Thakur, Adv. Dr. Siddartha Goswami, Adv. Ms. Santosh, Adv. Mr. Subhro Sanyal, AOR Ms. Nidhi Jaswal, AOR Mr. Ravi Prakash, AOR Ms. N. Annapoorani, AOR Mr. S. Gowthaman, AOR Ms. Neeru Vaid, AOR Mr. Aashhish Chauhan, Adv. Ms. Sonal Chauhan, Adv. Ms. Vanya Gupta, AOR Ms. Pavani Verma, Adv. Mr. Shiv Mangal Sharma, A.A.G. Mr. Sandeep Kumar Jha, AOR Ms. Nidhi Jaswal, Adv. Mr. Saurabh Rajpal, Adv.

Ms. G. Indira, AOR

Mr. Mukesh Verma, Adv. Mr. Pankaj Kumar Singh, Adv. Mr. Vatsala Tripathi, Adv. Mr. Yash Pal Dhingra, AOR Mrs. Rajshri Dubey, Adv. Mr. Abhishek Chauhan, Adv. Mr. Amit P Shahi, Adv. Mr. Amit Kumar, Adv. Mr. H B Dubey, Adv. Mr. Rahul Sethi, Adv. Mr. Shashibhushan Nagar, Adv. Mr. Sumant A Khan, Adv. Mrs. Sona Khan, Adv. Mr. Rajendra Anbhule, Adv. Mr. Ashutosh Dubey, AOR Mr. Yoginder Handoo, AOR Mr. Anil Kumar, AOR Mr. Rakesh Kumar-i, AOR Mr. Pukhrambam Ramesh Kumar, AOR Mr. Karun Sharma, Adv. Ms. Rajkumari Divyasana, Adv. Mr. Vikrant Singh Bais, AOR Mr. Alok Gupta, AOR Mr. K. V. Mohan, AOR Mr. Saurabh Agrawal, AOR Mr. Haresh Raichura, AOR Mrs. Saroj Raichura, Adv. Mr. Kalp Raichura, Adv. M/S. Karanjawala & Co., AOR Mr. V. N. Raghupathy, AOR Mr. Chandra Prakash, AOR Mr. Anuj Bhandari, AOR

Mr. Neeraj Shekhar, AOR Mr. Rajesh Kumar Maurya, Adv. Ms. Surbhi Singh, Adv. Ms. Manjula Chaurasia, Adv. Ms. Lubna Naaz, AOR Mr. Parminder Singh Bhullar, AOR Mr. Chandrakant Sukumar Sarkar, Adv. Mr. Shantanu Jugtawat, Adv. Mr. Mukesh Kumar Singh, Adv. Mr. Narendra Kumar Goyal, Adv. Mr. Ikshit Singhal, Adv. Mr. C M Dwivedi, Adv. Mr. Hardik Maurya, Adv. Mr. Vipin Sandu, Adv. For M/S. Mukesh Kumar Singh And Co., AOR Mr. Arjun D Singh, Adv. Ms. Ankita Sharma, AOR Mr. Yash S. Vijay, AOR Mr. Rakesh Dahiya, AOR Mr. Aditya Dahiya, Adv. Mr. Praveen Kumar Jain, Adv. Mr. Vikram Gulia, Adv. Mr. Aakash Dahiya, Adv. Mr. Rajeev Singh, AOR Mr. Gaurav, AOR Mr. Vidya Prakash Pathak, Adv. Mr. Gaurav Srivastava, Adv. Mr. Shuvodeep Roy, AOR Mr. Saurabh Tripathi, Adv. Mr. Deepayan Dutta, Adv. Ms. Charu Ambwani, AOR Ms. Astha Sharma, AOR Ms. Ripul Swati Kumari, Adv. Mr. T. R. B. Sivakumar, AOR Mr. Mohit Paul, AOR Ms. Shashi Kiran, AOR

Ms. Aastha Mehta, Adv. Ms. Deepanwita Priyanka, AOR Ms. Prerana Mohapatra, Adv. Ms. Prina Sharma, Adv. Mr. Raghvendra Kumar, AOR Mr. Anando Mukherjee, AOR Ms. Sanjivani Aggarwal, Adv. Ms. Jyoti Aggarwal, Adv. Mr. Pradeep Shekhawat, Adv. Ms. Filza Moonis, AOR Mr. Anilendra Pandey, AOR Mr. Charanpal Singh Bagri, Adv. Dr. Gurjit Kaur Jassar, Adv. Mr. Nadeem Hussain, Adv. Mr. Atishi Dipankar, AOR Ms. Tulika Mukherjee, AOR Ms. Divya Jyoti Singh, AOR Mr. Vinay Garg, AOR M/S. M. V. Kini & Associates, AOR Ms. Manju Jetley, AOR Mr. Nischal Kumar Neeraj, AOR Mr. Shalen Bhardwaj, Adv. Ms. Lakshmi, Adv. Ms. Ekta Kalra, Adv. Mr. Deepender Kumar Pathak, Adv. Mr. Rochak Kharbanda, Adv. Dr. Raj Kumar Jain, Adv. Dr. O.P.Kharbanda, Adv. Ms. Gursheen Kaur, Adv. Mr. Jitender Khurana, Adv. Mr. S.K.Mehta, Adv. Mr. Ashok Kumar Panigrahi, Adv.

Mr. Nishit Agrawal, AOR

Mr. Yashraj Singh Bundela, AOR Mr. Surjeet Singh, Adv. Mr. Chanakya Baruah, Adv. Ms. Saloni, Adv. Mr. Rohan Singla, Adv. Mr. Dileep Kumar Dubey, Adv. Mr. Praveen, Adv. Mr. Pulkit Agarwal, AOR Mr. S S Bandyopadhyay, Adv. Mr. Abhaya Nath Das, Adv. Mr. Om Prakash Sapra, Adv. Ms. Riya Soni, Adv. Mr. Rahul Gupta, Adv. Mr. Shashank Sharma, Adv. Mr. Hukum Deo Prasad, Adv. Mr. B C Bhatt, Adv. Mr. Gulam Rabbani, Adv. Mr. Abhay Singh, Adv. Ms. Saket Gautam, Adv. Ms. Muskan, Adv. Mr. Satish Kumar, AOR Mr. Kumar Dushyant Singh, AOR Mr. Rohit Sharma, Adv. Mr. Nikhil Purohit, Adv. Mr. Jatin Lalwani, Adv. Mr. Jay Rawat, Adv. Ms. Sakshi Kakkar, AOR Mr. Akshay Girish Ringe, AOR Ms. Aswathi M.k., AOR Mr. Gopal Jha, AOR Mr. Pradeep Misra, AOR Mr. Daleep Dhyani, Adv. Mr. Suraj Singh, Adv. Mr. Manish Kumar, AOR Mr. Divyansh Mishra, Adv. Mr. Harsh V. Surana, AOR

Ms. Rakhi Ray, AOR

Ms. Ishita Jain, AOR Mr. Shivam Sinha, Adv. Mr. Ankit Bhandari, Adv. Mr. Manish Kumar Gupta, AOR Ms. Shyel Trehan, Sr. Adv. Mr. Chirayu Jain, Adv. Mr. Rohan Poddar, Adv. Ms. Vidhi Jain, Adv. Mr. Garvit Sharma, Adv. Mr. Shivendra Singh, AOR Ms. Prakriti Rastogi, Adv. Mrs. Rani Chhabra, AOR Ms. Divya Roy, AOR Ms. Shagun Matta, AOR Mr. Gaurav, AOR Mr. Vidya Prakash Pathak, Adv. Mr. Gaurav Srivastava, Adv. Mr. Shishir Deshpande, AOR Mr. D.Kumanan, AOR Ms. Deepa S, Adv. Mr. Sheikh F Kalia, Adv. Mr. Veshal Tyagi, Adv. Mr. Chinmay Anand Panigrahi, Adv. Mr. Puneet Taneja, Sr. Adv. Mr. Amit Yadav, Adv. Mr. Manmohan Singh Narula, Adv. Mr. Anil Kumar, Adv. Ms. Vrinda Bhandari, AOR Ms. Charu Mathur, AOR Mr. Aldanish Rein, AOR Mr. Shekhar Kumar, AOR M/S. S. Narain & Co., AOR

Mr. Sandeep Kumar Jha, AOR Mr. Shiv Mangal Sharma, A.A.G. Ms. Nidhi Jaswal, Adv. Mr. Saurabh Rajpal, Adv. Ms. Puja Sharma, AOR Mr. Gautam Narayan, AOR Mr. Neeraj Kumar Gupta, AOR Ms. Pritha Srikumar Iyer, AOR Ms. Rooh-e-hina Dua, AOR Mr. Varun Singh, Adv. Mr. Mudit Gupta, AOR Mr. Anuj Sehrawat, Adv. Ms. Kajal Gupta, Adv. Ms. Divya Roy, AOR Ms. Jaikriti S. Jadeja, AOR Mr. Rajan Narain, AOR Mr. Ayush Sharma, AOR Mr. Anurag Kishore, AOR Ms. Mayuri Raghuvanshi, AOR Mr. Rochak Kharbanda, Adv. Mr. Op Kharbanda, Adv. Mr. Raj Kumar Jain, Adv. Dr. Brij Bhushan K Jauhari, Adv. Mr. Deepak Jyoti Ghildiyal, Adv. Mr. O P Singh, Adv. Mr. Harsh Mahan, Adv. Ms. Purnima Jauhari, AOR Mr. Danish Zubair Khan, AOR Mr. Vikas Mehta, AOR Ms. Garima Prasad, Sr.Adv./AAG Mr. Sudeep Kumar, AOR Ms. Rupali, Adv. Ms. Nidhi Singh, Adv.

Mr. H S Phoolka, Sr. Adv. Mr. Niraj Gupta, AOR Mrs. Anshu Gupta, Adv. Mr. Mukesh Kumar Jain, Adv. Mr. R.K.Singh, Adv. Mrs. Neeraj Singh, Adv. Mr. Kumar Gaurav, Adv. Mr. Aman Rastogi, Adv. Mr. Sanjay Rastogi, AOR Mr. S. S. Shroff, AOR Ms. Astha Tyagi, AOR Mr. Sunil Fernandes, AOR Mr. Kuldip Singh, AOR Ms. Anushree Prashit Kapadia, AOR Mr. Ketan Paul, AOR Mr. Hiren Dasan, AOR Mr. Ajay Vikram Singh, AOR Ms. Priyanka Singh, Adv. Mr. Aamir Faiyaz,Adv. Mr. Shubham Kumar Singh, Adv. Mr. K. Paari Vendhan, AOR Mr. Kaushal Yadav, AOR Mr. Nandlal Kumar Mishra, Adv. Mr. Onkar Nath Sharma, Adv. M/S. Khaitan & Co., AOR Mr. Rajiv Yadav, AOR Ms. Madhumita Bhattacharjee, AOR Ms. Debarati Sadhu, Adv. Ms. Srija Choudhury, Adv. Mr. Anas Tanwir, AOR Mr. Vikrant Singh Bais, AOR Ms. Diksha Rai, AOR

Mr. Soumya Dutta, AOR Ms. Malvika Kapila, AOR Mr. Gaurav Kejriwal, AOR Mr. Anmoldeep Singh, Adv. Mr. Happy Chaubey, Adv. Mr. Vijay Jain, Adv. Mr. Sameer Abhyankar, AOR Mr. Rahul Kumar, Adv. Mr. Aryan Srivastava, Adv. Mr. Rajeev Kumar Dubey, Adv. Mr. Kamlendra Mishra, AOR Ms. K. V. Bharathi Upadhyaya, AOR Ms. K. Enatoli Sema, AOR Ms. Limayinla Jamir, Adv. Mr. Amit Kumar Singh, Adv. Ms. Chubalemla Chang, Adv. Mr. Prang Newmai, Adv. Mr. Rishi Matoliya, AOR Mr. D. Abhinav Rao, AOR Mr. Durga Dutt, AOR Mr. Upendra Mishra, Adv. Mr. Avijit Mani Tripathi, AOR Mr. T.K. Nayak, Adv. Ms. Marbiang Khongwir, Adv. Mr. P.S.Negi,Adv. Mr. Sameer Kumar, AOR Mr. Ajay Pal, AOR Mr. Dhananjaya Mishra, AOR M/S. Unuc Legal Llp, AOR Mr. M. P. Devanath, AOR Ms. Ruchi Kohli, Sr. Adv. Ms. Srishti Mishra, Adv. Mr. Sumeet Mishra, Adv. Mr. R. C. Kohli, AOR

Ms. Nidhi Mohan Parashar, AOR
Mr. P. Parmeswaran, AOR
Mr. Nirnimesh Dube, AOR
Ms. Rashmi Malhotra, AOR
Ms. Rashmi Malhotra, AOR
Mr. Gaurav Choudhary, AOR
Mr. Binay Kumar Das, AOR
Mr. Shankey Agrawal, AOR
Mr. Sanjay Vashishtha, Adv.
Mr. Sumeer Sodhi, AOR
Mr. Sameer Shrivastava, AOR
Mr. D. Abhinav Rao, AOR
Mr. Prakash Ranjan Nayak, AOR

UPON hearing the counsel, the Court made the following O R D E R

IN RE: THE SOLID WASTE MANAGEMENT RULES, 2016

1. As regards non-compliance with the Solid Waste Management Rules, 2016 (the 2016 Rules), we grant time to the Delhi Government to file a better affidavit. The Delhi Government must explain with reference to the specific Rules and timelines laid down in the 2016 Rules about the extent of compliance made.

2. As of today, the generation of municipal solid waste in the Municipal Corporation of Delhi (MCD) area is 11,000 tonnes per day, and the gap between the generation of solid waste and the processing capacity is about 3,000 tonnes per day. This is a shocking state of affairs that

in the MCD area of the capital city, every day, there is a generation of 3,000 tonnes of untreated municipal solid waste. With some degree of sadness, we are recording that in the capital city, every day, 3,000 tonnes of solid waste is being generated, which is not capable of being treated, and therefore, there is a large-scale illegal dumping. Perhaps, someday, this Court will have to take a call on stopping some kind of development activities in the city so that the generation of solid waste can be controlled. Today, there is an untreated waste of 3000 It is bound to multiply with the tonnes every day. passage of time. The Delhi Government and MCD cannot We expected the justify this default with vehemence. Delhi Government and all the authorities to come out with innovative measures to bridge this gap. One can imagine the drastic effect of the generation of 3,000 tonnes of solid waste every day, which remains untreated on the environment. It affects the fundamental right of people to live in a pollution-free atmosphere.

IN RE: DUMPING OF SOLID WASTE

3. Another issue which is flagged in the affidavit is that 3,800 tonnes of solid waste per day is being dumped at Ghazipur and Bhalsawa.

4. We direct the Delhi Government to come out with measures for preventing fires and resultant pollution due to the illegal dumping of 3,800 tonnes of solid waste

every day on these two sites. What precautions are being taken to avoid the fires, as well as the adverse effects on the environment, has to be dealt with by the Chief Secretary of the Delhi Government and all other stakeholders. We hope and trust that the drastic effects of such illegal dumping of such a large quantity every day will be considered by all the authorities with all the sensitivity which it deserves.

5. A better affidavit, which we are permitting the Delhi Government to file, must deal with this aspect as well.

We grant a longer time to file a better affidavit 6. dealing with all aspects till 27th January, 2025. However, as regards the measures to be taken at dumping sites at Ghazipur and Bhalsawa, a detailed affidavit shall be filed either by the Delhi Government or by the MCD or by both on or before 15th January, 2025, which will be considered by this Court on 17th January, 2025. While filing the affidavit on or before 15th January, 2025, we expect the authorities to state how many incidents have taken place during 2024 of fires at the dumping sites and what steps were taken to prevent the fires.

7. List on 17th and 27th January, 2025 at the end of the cause list.

IN RE: COMMISSION FOR AIR QUALITY MANAGEMENT (CAQM)

8. Today, the learned Additional Solicitor General has submitted a report dated 19th December, 2024, which shows the drastic increase in the Air Quality Index (AQI), and therefore, Stage IV of the Graded Response Action Plan (GRAP) measures are in place.

9. Our attention is invited to clause (i) of the order dated 24th November, 2021. We leave it to the CAQM to permit activities as provided in clause (i) of the said order at an appropriate stage. We also reiterate that the directions issued in paragraphs Nos. 8 and 9 of this Court's order dated 5th December, 2024 will continue to operate.

IN RE: SUBSISTENCE ALLOWANCE

There is more than one order passed by this Court 10. directing all the States in the National Capital Region (NCR) to pay the Subsistence Allowance to all the workers who are affected by the implementation of stage IV of the GRAP. We direct all the States to ascertain which are the workers who are affected by stage IV of the GRAP. While doing so, thev should not relv upon the technicality of non-registration on the portal.

11. We make it clear that if we do not find satisfactory compliance with the directions issued regarding extending the benefit of Subsistence Allowance

to all the affected workers, we will initiate action under the Contempt of Court Act, 1971 against the erring State Government officials. The State Governments shall file compliance by 3rd January, 2025. We permit the concerned parties to move this Court in case of noncompliance.

IN RE: COURT COMMISSIONERS

12. We must record our appreciation for the work done by the advocates who have acted as the Court Commissioners.

the year-end break is around the corner. 13. Now, Appointing the members of the Bar to monitor the implementation of stage IV of the GRAP was an ad-hoc therefore, direct NCR measure. We, the States to immediately constitute multiple teams consisting of police officials, revenue officials and officials of the other departments and entrust to them the responsibility of visiting the entry points to the city and also generally monitoring the compliance with stage IV of GRAP Considering the magnitude of the task, all the measures. NCR states shall create multiple teams. We also make it clear that the members of the team so constituted will work as the officers of this Court. So long as stage III and stage IV of GRAP measures are imposed, they shall regularly submit reports of compliance as well as breaches to the respective Governments and respective

stakeholders with copies thereof to the CAQM so that immediate action can be taken by all concerned. As the members of the teams constituted by this Court will act as the officers of this Court, it is obvious that the reports submitted by them shall be dealt with and acted upon by all the authorities with the seriousness which it deserves.

14. As we are ordering the constitution of the teams of the respective State Governments, we relieve the Court Commissioners of the onerous obligation of monitoring the implementation of the orders of this Court.

IN RE: BAN ON THE USE OF FIRECRACKERS

We have perused the order dated 19th December, 2024 15. Principal passed by the Secretary (Environment), Department of Environment and Forest, Government of National Capital Territory of Delhi. In the exercise of powers under Section 5 of the Environment (Protection) Act, 1986, the Delhi Government has imposed a complete manufacturing, storage, ban on selling (including delivery through online marketing platforms) and bursting all kinds of firecrackers in NCT of Delhi throughout the year with immediate effect. We are of the view that this ban will become effective only when other States forming part of the NCR impose a similar ban.

16. Even the State of Rajasthan has imposed a similar ban in that part of the State, which falls in NCR.

17. For the time being, we direct the States of Uttar Pradesh and Haryana to impose a similar ban in NCR parts of the States, which is imposed by the Delhi Government under the order dated 19th December, 2024 till 17th January, 2025, when we will consider the issue of passing further directions.

IN RE: IMPLEMENTATION OF THE POLICY TO CURB AIR POLLUTION

At the appropriate stage, we will take up the issue 18. of implementation of the policy to curb air pollution in the NCR. grant time to the concerned We State Governments of the NCR as well as the Union of India to file their respective affidavits on the implementation of various policies incorporated by the Commission in the We grant time to them till the end of said documents. January, 2025 to do so.

IN RE: AMICUS CURIAE

19. At this stage, we must record our appreciation for the role played by the learned amicus curiae and all other members of the Bar who are appearing before us and assisting the Court. We hope and trust that every member of the Bar will continue to assist us so that all major issues concerning pollution can be dealt with. We expect each member of the Bar to act as officers of the Courts

as they have been doing. We request them not to multiply intervention applications. All concerned can give suggestions to the Commission.

20. Considering the magnitude of the task, we appoint Ms. Uttara Babbar, senior advocate and Ms. Shibani Ghosh, Advocate as amicus curiae to appear in this case along with Ms. Aparajita Singh, learned senior counsel appointed as amicus curiae.

21. The Registry to issue necessary communication to the respective advocates.

22. The Delhi Government will offer remuneration payable to Panel 'A' counsel to the learned counsel appointed as amicus curiae.

TRANSFER PETITION (CIVIL)NO.3280 OF 2024

23. List on 17th January, 2025 at the end of the cause list.

WRIT PETITION (CIVIL) NO.1135 OF 2020

24. List on 17th January, 2025.

(ANITA MALHOTRA) AR-CUM-PS (AVGV RAMU) COURT MASTER